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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 17 (RE-2007)/2004-09

Dated: 26th July, 2007

S.O. (E) In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-09, the Central Government hereby makes the following amendments in Schedule-I (Imports) to the ITC (HS) Classifications of Export and Import Items, 2004-09:

1. Import Licensing Note no, (2) inserted at the end of Chapter 25 will be amended to read as follows:

“Import of marble will be subject to the conditions laid down in Policy Circular No. 01 (RE-07)/2004-2009 dated 26.07. 2007.”

2. Import Licensing Note no, (3) will be inserted at the end of Chapter 25 and will read as follows:

“Import of dolomite and limestone of a size higher than one cubic feet, classified under any Exim Code of this Chapter shall be restricted.”

3. This issues in pubic interest.

Sd/-
(R. S. Gujral)
Director General of Foreign Trade and

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